
(2017) 11 DEL CK 0405

In the Delhi High Court

Case No : MAC. Appeal No. 446 Of 2012

Reliance General Insurance Company Ltd.

APPELLANT

Vs

Manoj Kumar & Ors

RESPONDENT

Date of Decision : 16-11-2017

Acts Referred:

Motor Vehicles Act, 1988 — Section 140, 166

Citation : (2017) 11 DEL CK 0405

Hon'ble Judges : R.K.Gauba, J

Bench : Single Bench

Advocate : Pankaj Seth

Final Decision : Disposed Of

Judgement

Loss of permanent disability upto 90%,"Rs.12,53,491/-

Pain and suffering,"Rs.50,000/-

Special diet & conveyance,"Rs.20,000/-

Loss of amenities,"Rs.30,000/-

company is directed to satisfy the enhanced award and costs by requisite deposit with the tribunal within 30 days. The entire enhanced portion of the,

award with corresponding effect of the increase in the rate of interest shall be released to the claimant in the form of fixed deposit receipt taken out,

from a nationalized bank for a period of ten years with right to draw periodic interest.,

15. The statutory deposit shall stand forfeited and shall be made over as additional costs to Delhi High Court Legal Services Committee.,

16. The appeal is disposed of in above terms.,